

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 104

IA-1425/2024, IA-1427/2024

IN

IB-2688(ND)/2019

IN THE MATTER OF:

Standard Chartered Bank.

.... Petitioner/Applicant

Vs.

RCI Industries & Technologies Pvt. Ltd.

.... Respondent

Order U/s 9 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 21.03.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner :

For the RP : Mr. Abhishek Anand, Mr. Karan Kohli, Ms. Jasleen
Singh Sandha, Advs.

ORDER

New IA-1425/2024

Heard the submissions made by the Learned Counsel appearing for the Applicant.

Issue notice to the Respondents.

The Applicant shall serve notice along with the application on the Respondents by all modes and file proof and affidavit of service within one week. The Respondents are directed to file objections within one week after receipt of the notice.

List this application **on 10.04.2024.**

New IA-1427/2024

Heard the submissions made by the Learned Counsel appearing for the Applicant.

Issue notice to the Respondents.

The Applicant shall serve notice along with the application on the Respondents by all modes and file proof and affidavit of service within one week. The Respondents are directed to file objections within one week after receipt of the notice.

List this application **on 10.04.2024.**

Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Shammy